

ders and for the prevention of the misuse of such techniques for the purpose of pre-natal sex determination leading to female foeticide; and for matters connected therewith or incidental thereto."

*The motion was adopted.*

SHRI M.L. FOTEDAR: I introduce the Bill.

MR. SPEAKER: The House now shall take up matters under rule 377. Shri Vilas Muttemwar

14.43 hrs

#### MATTERS UNDER RULE 377

- (I) **Need to take measures to cope with the growing activities of Naxalites**

[*English*]

SHRI VILAS MUTTEMWAR (Chimur): Sir, I rise to draw the pointed attention of this August House to the extremely grave problem of Naxalite activities which is growing on the scale of an epidemic not only in quite a few districts of my own region of Vidarbha but also in the adjoining districts of Andhra Pradesh and Madhya Pradesh.

The four State Governments of Maharashtra, Andhra Pradesh, Orissa and Madhya Pradesh have formed a joint command of their police forces to curb the menace. A similar effort was made way back in the fifties by the four erstwhile States of M.P., U.P., Rajasthan and Vindhya Pradesh to crush a large number of notorious dacoits operating in those States.

[MR. DEPUTY-SPEAKER - *in the Chair*]

14.44 hrs.

However, I agree with the Union Home Minister who have very clearly and emphatically said that the menace of Naxalism has its roots in the tribal population. The Home Minister has very rightly said that the solution of the problem lies exactly where its roots do. The solution of the problem, therefore, lies not in meeting force with force but in conceiving and sincerely implementing really effective and long range programmes to win over the confidence of the vast tribal population in the affected areas.

I, therefore, urge our Government to think and work suitably in the direction and appeal to the House to join me in persuading the Government to do so in the right earnest and without giving any more time to the Naxalites to enhance their influence further.

- (II) **Need to clear the project for rehabilitation of victims of the practice of Devadasi**

SHRI C.P. MUDALA GIRIYAPPA (Chitradurga): The heinous and inhuman practice of consigning young girls to Devadasi system is being openly indulged in the country particularly in the border areas of Karnataka, Maharashtra and Andhra Pradesh,

The Andhra Pradesh Government passed legislation in 1987 banning the practice. The Karnataka Government has also taken several measures to put an end to this evil practice.

Almost all these victims hail from the down-trodden. The Karnataka Government has undertaken recently a comprehensive survey in all the Talukas of Belgaum District and the data collected is being promised by computers. Meanwhile a project report on various measures to be taken up to rehabilitate the victims of the Devadasi practice has been prepared and submitted to the Government of India for its sanction.

I urge upon the Government of India to